### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

# LOK SABHA UNSTARRED QUESTION NO. 1079

TO BE ANSWERED ON <u>FRIDAY 8<sup>th</sup> FEBRUARY</u>, <u>2019</u>
MAGHA 19, 1940 [SAKA]

#### **Evasion of Customs Duty**

1079. SHRI SATAV RAJEEV:

DR. J. JAYAVARDHAN:

SHRIMATI SUPRIYA SULE:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI DHANANJAY MAHADIK:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken note of importers undervaluing foreign goods for evading customs duty, if so, the details thereof during the last three years and the current year;
- (b) the number of cases reported and detected by the Directorate of Revenue Intelligence (DRI) and the estimated loss of duty due to undervaluation of goods;
- (c) whether DRI/Department of Revenue has issued show cause notices to some firms in this regard;
- (d) if so, the details thereof and the action taken against such firms; and
- (e) the further remedial steps taken or being taken by the Government in this regard?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF FINANCE [REVENUE] (SHRI SHIV PRATAP SHUKLA)

- (a) to (d) Yes Madam. The details are attached at Annexure. Actions including confiscation of goods and imposition of fine and penalty have been taken in terms of Customs Act, 1962 against such firms.
- (e) Field formations are sensitized from time to time to curb such activities. Valuation alerts are being sent by the intelligence units periodically so that the transaction value of goods imported can be verified by the assessing officers at the time of assessment.

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### **Annexure**

(to the reply to Lok Sabha Unstarred Question No. 1079)

## **Detection of cases of undervaluation and issuance of show cause notices**

Year	No. of cases detected	No. of Show Cause Notices (SCNs) issued in undervaluation cases
2015-16	315	233
2016-17	641	223
2017-18	970	411
2018-19 (up to Dec'18)	394	312